

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 342/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Bhadla-III & Bikaner-III Transmission Limited.

Petitioner : Bhadla-III & Bikaner-III Transmission Limited (BBTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 343/TL/2024

Subject : Petition under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to the Transmission Licence to Bhadla-III & Bikaner-III Transmission Limited.

Petitioner : Bhadla-III & Bikaner-III Transmission Limited

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, BBTL
Shri Vikas Kumar, BBTL
Ms. Priyadarshini, Advocate, PFCCL
Ms. Madhulika, PFCCL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges in respect of "Transmission System Strengthening for Interconnection of Bhadla-III and Bikaner-III complex" (the Project) discovered pursuant to the tariff based competitive bidding process and for the grant of transmission licence for establishing the Project. He further submitted that the Petitioner has already complied with all the requirements, and CTUIL has also given its recommendations for the grant of transmission licence to the Petitioner.

2. The representative of the Respondent, CTUIL, confirmed that CTUIL has already given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.

3. Considering the submissions made by the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents, subject to just exceptions;

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), within a week thereafter.

4. In Petition No. 342/AT/2024, the BPC, namely, REC is directed to submit on an affidavit within a week the procedure followed by BPC when the discovered price is more than 10% of estimated cost and the reason for which discovered price in instant case is much higher than the estimated cost.

5. Subject to the above, the order was reserved in Petition No. 343/TL/2024, whereas the Petition No. 342/AT/2024 will be listed for hearing on **10.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)